

MR. DEPUTY-SPEAKER : How is it relevant here ? If you want to seek any clarification connected with this Bill, you can do so. That is not relevant here.

MR. DEPUTY-SPEAKER : That question is :

"That the Bill to confer on the President the power of the Legislature of the State of Punjab to make laws, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted
Clauses 2 and 3 were added to the Bill*

MR. DEPUTY-SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted
Clause 1, the Enacting Formula and the Title were added to the Bill*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKTASUBBAIAH) : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

18.32 hrs.

DETECTION AND LET OFF OF MEMBERS

MR. DEPUTY-SPEAKER : I have an announcement to make.

I have to inform the House that the following communication dated the 3rd May, 1984, has been received today from the Deputy Commissioner of Police, New Delhi District, New Delhi :

"I have the honour to inform you that Sarvashri Atal Bihari Vajpayee, Charan Singh, Suraj Bhan, Mani Ram Bagri, Swami Indervesh, and R.L.P. Verma, hon. Members of Lok Sabha were detained under Section 65 of the Delhi Police Act at about 1.50 P.M. today for not obeying the lawful direction given by the Police. They were let off at about 3.35 P.M. today, the 3rd May, 1984."

18.33 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, May, 4 1984
Vaisakha 14, 1906 (Saka)*